

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 109-113/2025

SHOKEEN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 172306/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 172307/2023 - EXEMPTION FROM FILING O.T.

Date : 13-02-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN**

**For Appellant(s) : Mr. Yusuf, AOR
Mr. Amit Arora, Adv.
Mr. Amarjeet Singh Girsra, Adv.
Ms. Ritu Solanki, Adv.
Mr. Maheswaran Prabakaran, Adv.
Mrs. Usha Prabakaran, Adv.
Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.**

**For Respondent(s) : Mr. Rana Mukherjee, Sr. Adv.
Dr. Vijendra Singh, AOR
Ms. Apurva Mahndiyan, Adv.
Ms. Preeti Goel, Adv.
Mr. Shailesh Sharma, Adv.**

Mr. Brijesh Kumar Gupta, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. The Registry is directed to send the reminder to the High Court to ensure that the trial court records may be available to this Court together with official translation of its records by two weeks.
2. Soft copies of the records may be made available to the advocates-on-record for the parties, well in advance of the next date.
3. Relist the criminal appeals after six weeks.

**(JATINDER KAUR)
P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**